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ITEM NO.26

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 14556/2012

(From the judgement and order dated 07/02/2012 in Second Appeal
No.356/1981 of The HIGH COURT OF JUDICATURE AT ALLAHABAD,
BENCH AT LUCKNOW)

SANTA LAL (D) TR.LRS. & ANR.

Petitioner(s)

VERSUS

M/S FIRM REKH CHAND GANPAT RAI FIRM&ORS

Respondent(s)

With IA 1 (c/delay in filing SLP,c/delay in refiling SLP)

Date: 03/09/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. Vivek Kishore, Adv.
Mr. Rajat Khattry, Adv.
Mr. Subramonium Prasad,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.
Issue notice returnable in ten weeks.
Dasti, in addition to the ordinary process, is permitted.
In the meanwhile, status quo as obtaining today with regard
to the subject property shall be maintained.

|(Rajesh Dham)
|Court Master

| |(Renu Diwan)
| |Court Master

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